

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

दिनांक 16 के आदेशानुसार मेरी  
उपायिकाति में दिनांक 16/7/2010  
को भाग-II का नष्ट किये गए।

~~High Court of Rajasthan  
Administrative Tribunal  
Jaipur Bench, JAIPUR~~

Rejoinder  
not  
file

15/07/2010  
O.A. 36/2009

Present: None for the applicant.

Mr. Mukesh Agarwal counsel for the respondent No.1  
None for the remaining respondents.

This case has been listed before Deputy Registrar due to  
non-availability of Division Bench. Let the matter be placed before  
the Hon'ble Bench on 28/07/2010.

(Gurmit Singh)  
Deputy Registrar

TV

**28.07.2010**

OA No. 36/2009

Mr. Chandra Gupt Chopra, Proxy counsel for

Mr. Ahok Gaur, Counsel for applicant.

Mr. Mukesh Agarwal, Counsel for respondent no. 1.

Mr. V.D. Sharma, Counsel for respondents nos. 2 & 3.

None present for respondent no. 4.

Proxy counsel appearing on behalf of the  
applicant submits that he wants to withdraw this OA at  
this stage with the liberty reserved to him to file  
substantive OA for the same cause of action.

In view of what has been stated above, the  
applicant is permitted to withdraw this OA with liberty  
reserved to him to file substantive OA for the same  
cause of action.

The OA shall stands disposed of accordingly.

(K.S. SUGATHAN)  
MEMBER (A)

(M.L. CHAUHAN)  
MEMBER (J)

AHQ